augment storage capacity. Consequent to assessment of additional storage needs under the scheme based on overall procurement/consumption and the storage needs of procuring/consuming areas and criteria laid down in the scheme, State-wise capacity requirement and locations have been identified. Under the scheme, capacity of about 152.97 lakh MTs is to be created in 19 States under the scheme through private entrepreneurs and Central and State Warehousing Corporations.

Construction of new godowns

802. SHRI SHIVANAND TIWARI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of new godowns constructed by FCI during the last five years, State-wise;

(b) whether the storage capacity of FCI is sufficient to store the foodgrains procured by the Government agencies;

(c) if so, the details thereof, State-wise; and

(d) if not, whether new godowns are likely to be constructed by FCI?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Details showing the godowns constructed by FCI State-wise/centre-wise during the last five years and the current year is given in the Statement (*See* below).

(b) to (d) The Food Corporation of India has a total of 333.63 lakh MTs of storage capacity including Covered and Cover and Plinth (CAP) both owned and hired with a capacity utilization of 90% as on 15.07.2011. The storage capacity available with FCI State-wise is given in the Annexure. "[Refer to the Annexure No. 8 Appendix No. 223 in respect of Unstarred Question No. 796 part (c) and (d) answered on 8.8.2011]". Apart from storing in covered godowns, wheat and paddy is also stored in CAP which is also a scientific method of storage. The State Agencies also store foodgrains for the Central Pool in the storage godowns maintained by them. Due to the increased procurement of foodgrains and to reduce the storage in Cover and Plinth (CAP) the Government formulated a Scheme for construction of storage godowns through private entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs). Assessment of additional storage needs under the scheme is based on the overall procurement/consumption and the storage space already available. For the consuming areas, storage capacity is to be created to meet four months requirement of PDS and other Welfare Schemes in a State. For the procurement areas, the highest stock levels in the last three years are considered to decide the storage capacity required.

Based on this analysis and criteria laid down in the scheme, State-wise capacity requirement and locations were identified. Under the scheme, the Food Corporation of India would now give a guarantee often years for assured hiring to the private entrepreneurs. A capacity of about 152.97 lakh tonnes is to be created in 19 states under the scheme through private entrepreneurs and Central and State Warehousing Corporations.

In the Eleventh Five Year Plan an allocation of Rs. 154.82 crore has been made to FCI for construction of storage godowns . This is likely to result in the construction of about 1.2 lakh tonnes capacity.

To tide over the problem of shortage of storage space, FCI hires storage space from CWC/SWCs/Govt. agencies and private parties etc. Executive Directors (Zones) and General Managers (Region) of FCI have also been given full powers for hiring of private godowns for short term usage to store the procured foodgrains as per their requirement if the capacity available with FCI is not sufficient to store the foodgrains.

Statement

The godowns constructed by FCI State-wise during the last five years i.e. 2006—2011 and the current year

Sl.. No.	Year	Name of Centre/State	Capacity created in MT
1	2	3	4
	2006-07		
1.		Budgam/J&K	1250
2.		Kupwara/J&K	5000
3.		Keylong/HP	2500
4.		Senchowa/Assam	1670
5.		Chaulkhowa/Assam	1670
6.		Lawngtlei/Mizoram	3340
7.		Chanderpur/Tripura	5000
		TOTAL	20430
	2007-08		
8.		Chaulkhowa/Assam	2500

1	2	3	4
9.		Badarpurghat/Assam	5000
10.		Bualpui/Mizoram	4590
11.		Tumkur/Karnataka	5000
		TOTAL	17090
12.	2008-09	Nandannagar/Tripura	2500
		TOTAL	2500
13	2009-10	Dungripally/Orissa	9170
		TOTAL	9170
14.	2010-11	Hailakandi/Assam	5000
		TOTAL	5000
15.	2011-12*	Lakshadweep/UT	2500
		TOTAL	2500
		GRAND TOTAL	56690

Position as on 31.7.2011

Curbing misleading advertisements

803. SHRI K.N. BALAGOPAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Ministry is aware about the flooding of beauty and health care products in the market and attracting consumers through false promises;

(b) the details of measures to curb such kinds of cheatings; and

(c) the details of action taken in this regard during the last five years?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Sir.

(b) Consumer Protection Act, 1986 has provisions under Section 2 Para (r) wherein 'Unfair Trade Practice, false or misleading representation, materially misleading the public, giving false or misleading facts etc. have been duly notified as unfair trade practices and as consumer